

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, considerable time was taken today for the motions for introduction of about 70 Private Members' Bills. I suggest that we may continue with the consideration of Private Members' Bill beyond 4.30 p.m. till 5.15 p.m. After that, permitted Special Mentions will be taken up. Is that the sense of the House?

SOME HON. MEMBERS: Yes, Sir.

PRIVATE MEMBERS' BILLS - *Contd.*

MR. CHAIRMAN: Further consideration of the following motion moved by Dr. V. Sivadasan on 9th December, 2022, "That the Bill further to amend the Constitution of India, be taken into consideration."

On 9th December, 2022, Dr. V. Sivadasan had not concluded his speech while moving the motion. He may, therefore, be called upon to continue his speech.

***The Constitution (Amendment) Bill, 2022 (amendment of Article 153 and substitution of articles 155 and 156)**

DR. V. SIVADASAN (Kerala): Respected Chairman, Sir, here, the Constitution Amendment Bill, 2022, (amendment of Article 153, substitution of Article 155 and 156) is a very important Bill. It is in the public interest that the Governor's position is to be filled not by the President under the advice of the Union Government. The Governor should be appointed by the State itself.

The will of the people has to be respected. The Governors cannot act as stooges of the Union Government. Sir, currently, Governors are working as tools of the intrusion of the Union Government into the States. We have a lot of examples. Article 1 to the Constitution starts with a sentence and I quote, 'India that is Bharat shall be a Union of States.' It proves importance of States. Federalism is a part of the basic structure of our nation, basic structure of our Constitution. We all know, the existence of our great nation, India, is linked with the existence of its basic character i.e., 'unity in diversity.'

* Further consideration continued on a motion moved on 9.12.2022.